

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.760
TO BE ANSWERED ON 07.02.2023**

POOR AND MARGINALISED PEOPLE IN BIHAR

760. SHRI CHANDESHWAR PRASAD:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether poor people in the country are still suffering from financial and social problems despite running of various social security schemes by the Government for poor and marginalized persons and if so, the reasons therefor;
- (b) the steps being taken by the Government in this regard; and
- (c) the budget allocation for the welfare of Scheduled Castes (SCs)/Other Backward Classes (OBCs)/Economic Backward Classes (EBCs) during the last five years in Bihar?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) & (b): The Government of India has been focusing on inclusive growth as reflected in its commitment to Sabka Saath, Sabka Vikas and has taken various steps to uplift the people living below poverty line in the country. This Department is also implementing various schemes to reduce poverty and ensure socio-economic development of poor and marginalized persons belonging to Scheduled Castes(SCs),Other Backward Classes(OBCs) as well as Senior Citizens, Transgender persons, De-notified Nomadic, Semi-Nomadic communities and Beggars. The schemes include, interalia, livelihood and skilling schemes of the Department and its Corporations; various types of scholarships and hostels for educational empowerment; infrastructure development for SCs; homes for senior citizens and transgender persons; financial incentive for inter-caste marriage etc. Further, the Protection of Civil Rights Act, 1955 provides punishment for the practice of untouchability and the Scheduled Castes and Scheduled Tribes(Prevention of Atrocities) Act, 1989 provides protection from atrocities against the members of Scheduled Castes and Scheduled Tribes, including provision for special courts for the trial of such offenses as well as relief and rehabilitation of the victims of atrocities.

(c): An amount of Rs.1042.786 Cr. has been sanctioned to Bihar during last five years for the welfare of Scheduled Castes (SCs)/Other Backward Classes (OBCs)/Economic Backward Classes (EBCs).
